

(c) the total number of different categories of houses which are proposed to be constructed in the flood affected districts of the State; and

(d) the efforts made by Government to expedite the matter?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Three Central teams have visited Uttar Pradesh, Bihar and Orissa in order to assess the damages caused by flood and assistance required. The reports are under process.

(b) Does not arise.

(c) and (d) Housing schemes are formulated and implemented by the State Governments. However, Housing and Urban Development Corporation provides loan assistance for different housing schemes including housing for flood affected areas. Hudco team of officials has visited Orissa to assist the State Government in formulation of schemes.

Dilapidated roads in market Square, New Delhi

467. SHRI M. MOSES: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that due to re-development scheme in Market Square, New Delhi several roads are in damaged condition thereby causing great difficulty to the residents;

(b) whether it is also a fact the horticulture department is not paying proper attention to this area; and

(c) if so, what steps Government propose to mitigate the hardship faced by the residents of that area?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c). The Market Square area in New Delhi is in the process of re-development, and, therefore, presently, only essential repairs of roads are being carried out. The N.D.M.C. has, how-

ever, taken up the general cleaning and maintenance of roads and berms, which are likely to be completed soon. At present, there are only a few green patches in the area, which the C.P.W.D. is maintaining as per the sanctioned norms.

Transfer of Plots and Flats

468. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have taken a decision to allow transfer of plots and flats built by Delhi Development Authority;

(b) if so, whether the owners of houses built by HUDCO and other public agencies will also be allowed this facility of transfer; and

(c) whether the measure will be extended to all the States in the Country?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Government have decided that the present restrictions that persons cannot transfer the plots/flats purchased from the DDA before the expiry of 10 years should be removed in the case of built up flats and the plots which are constructed upon. The other existing conditions for transfer of plots/flats would remain in force.

(b) and (c) The decision is applicable only to plots/flats purchased from DDA.

Construction of approach road for Trilok-puri, Delhi

469. SHRI KALRAJ MISHRA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether approach road from National Highway 24 to Trilok Puri where 7000 dwelling units are situated is under construction by the Delhi Development Authority in trans-Yamuna area in Delhi; and

(b) if so, what progress has so far been made in this regard?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): (a) and (b) There was a pro-
posal to construct 7000 dwelling units
adjacent to N.H. 24 Bye Pass (not N.H.
24 as mentioned in the question). In this
area at present about 3300 dwelling units
are under construction. The first stage
work for the approach road has already
been completed, which includes earth
filling, laying of wearing course and black
topping with 2.5 on thick premix carpet.

**Allotment of land for construction of
Hotels in Delhi**

470. SHRI JAGDISH PRASAD
MATHUR:

SHRI JAGANNATHRAO
JOSHI:

Will the Minister of WORKS AND
HOUSING be pleased to state:

(a) whether it is a fact that according
to the agreement between the New Delhi
Municipal Committee and (i) M/s. Pure
Drinks and (ii) the Delhi Automobiles
regarding plots for five-star hotels in New
Delhi licence fee would not become due
unless they had the possession of the
entire plots allotted to them;

(b) whether the hotliers are not paying
the balance of licence fee to NDMC since
small portions of land have not yet been
given to them resulting in a loss of
Rs. 1,10,958 per day; and

(c) if so, what are the details in this
regard and the names of persons respon-
sible for this recurring loss to NDMC?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): (a) to (c) The NDMC has
reported that as per licence agree-
ments executed with M/s. Pure Drinks
(New Delhi Ltd.,) now known as
M/s. C. J. International Hotels Ltd.,
Rs. 90 lakhs were payable and paid
within 15 days from the date of execu-
tion of the agreement and the remaining
Rs. 1.78 crores of the licence fee was
payable at the time the NDMC allowed
the licensee to enter upon the land. The

NDMC had allowed M/s. C. J. Inter-
national Hotel Ltd., to enter the complete
area of the land (4.29 acres) and
Rs. 1.78 crores has become due from
them and has been claimed from them
by the NDMC with interest at 15 per cent
per annum. The NDMC has reported
that M/s. C. J. International Hotels Ltd.,
has since paid an amount of Rs. 15 lakhs,
leaving a balance of Rs. 1.63 crores.

In the case of the Hotel site at Bara-
khamba Road, the NDMC has reported
that M/s. Delhi Automobiles Private Ltd.
now (Bharat Hotels Ltd.,) were to pay
Rs. 1.45 crores; Rs. 50 lakhs being pay-
able and paid at the time of execution of
the agreement and the balance of Rs 95
lakhs upon the NDMC allowing them to
enter land to the extent of 6.0485
acre, approximately. The NDMC has
reported that they have so far allowed
them to enter the land only to the extent
of 5.181 acres and that irrespective of
this fact the licensee has been asked to
make payment of balance licence fee of
Rs. 95 lakhs.

The question of recurring loss to the
NDMC does not arise as payments are
due and have been demanded from the
licensees.

Menace of carrot weeds in R. K. Puram

471. SHRI M. BASAVARAJU: Will
the Minister of WORKS AND HOUSING
be pleased to state:

(a) whether it is a fact that the Sector
XII (Double Storey) Government Welfare
Association has approached the Horti-
culture Department for cutting carrot
weeds, bushes and grass in the locality;

(b) whether it is also a fact that the
carrot weeds bushes and grass have not
been removed on the plea that the works
falls under the jurisdiction of the Muni-
cipal Corporation of Delhi;

(c) whether it is also a fact that
Municipal Corporation authorities refused
to remove the same on the plea that the
work rests with the Horticulture Depart-
ment; and